

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 230/TT/2016**

**Subject :** Determination of transmission tariff for 765 kV D/C Srikakulam-Angul Transmission line under "Common System associated with East Coast Energy Private Limited and NCC power projects Limited LTOA generation projects in Srikakulam Area-Part-A" in Southern Region and Eastern Region.

**Date of Hearing :** 20.3.2018

**Coram :** Shri P.K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

**Petitioner :** Power Grid Corporation of India Limited (PGCIL)

**Respondents :** Karnataka Power Transmission Corporation Limited and 22 others

**Parties present** Shri Vivek Kumar Singh, PGCIL  
Shri S.S. Raju, PGCIL  
Shri B. Dash, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

Learned counsel for TANGEDCO has made the following submissions:-

- (a) The transmission system was designed especially for the two IPPs, namely, East Coast Energy Pvt. Ltd and NCC Power Projects Limited. NCC Power Projects Limited has abandoned its commissioning and no particulars are available on record regarding the commissioning of the project of East Coast Energy Pvt. Ltd.
- (b) The Commission in order dated 8.3.2018 in Petition No. 229/RC/2015 in the light of judgment dated 13.10.2015 in Appeal No. 6 of 2015 of Appellate Tribunal for Electricity has held that if a generator does not bring the dedicated transmission line or commission the unit, then the entire



transmission charges have to be borne by the generator. As the generation projects have not been commissioned, the transmission charges should be collected from the generators and no PoC charges should be imposed on the beneficiaries.

- (c) The Commission while granting regulatory approval for the instant transmission system in its order dated 31.5.2010 in Petition No. 233 of 2009 observed that the transmission systems need to be implemented matching with the commissioning schedules of the IPPs and work on the corridor should be initiated only after signing the BPTA and submission of BG by the IPPs.

2. The representative of the petitioner submitted that while regulatory approval for 765/400 kV pooling station at Srikakulam was obtained, East Coast Energy Private Limited and NCC Power Projects Limited were mentioned as the target beneficiaries. The generators have not come up with their projects. The entire 1240 MW power is proposed to flow to Southern Region but no specific beneficiary is mentioned. The line is basically devised to cater to the needs of generation as well as transmission of power from generation projects to the ultimate beneficiaries of SR States which is power deficient. With the commissioning of this line, the petitioner is facilitating power evacuation to SR States and as such the SR States are beneficiaries of this line.

3. Learned counsel for TANGEDCO has submitted that in view of the judgment dated 18.1.2018 in Appeal 198 of 2015 and Appeal No. 6 of 2016 rendered by Appellate Tribunal for Electricity, the tariff of a line cannot be charged unless and until it is shown that the line has been put into regular use. He further submitted that the petitioner be asked to submit on affidavit the documentary proof regarding the purpose for which the instant line was envisaged, capacity of the line and actual power flow and the upstream and downstream systems of the instant assets.

4. After hearing the parties, the Commission directed the petitioner to file the following information, on affidavit by 16.4.2018, with an advance copy to the respondents:-

- a. Documentary proof regarding the purpose for which the instant line was envisaged, capacity of the line and actual power flow and the upstream and downstream systems of the instant assets.
- b. Status of associated Generating Stations.



- c. For sharing the transmission charges, clarify whether the beneficiaries are firmed up, if so, details thereof be furnished.

5. The Commission directed the respondents to file their replies by 7.5.2018 with an advance copy to the petitioner who shall file its rejoinder, if any, by 16.5.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly adhered to failing which order shall be passed on the basis of the documents available on record.

6. Subject to the above, the Commission reserved the order in the Petition.

By order of the Commission

Sd/-

(T. Rout)

Chief (Law)

